

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

DATED : ALLAHABAD THIS 18th DAY OF DECEMBER, 1995.

QUORUM : Hon. Mr. S. Das Gupta, Member-A
Hon. Mr. T. L. Verma, Member-J

O. A. No. 1288 of 1995.
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R. S. Nigam a/a 43 years,
son of J.S.Nigam,
A.S.P.(Post), Headquarter,
District Jhansi.....Petitioner.
(By Advocate Sri Shailendra Srivastava)

Versus

1. Union of India C/o. Secretary, Ministry of Communication, Postal Department, New Delhi
2. Senior Superintendent of Post Office, Jhansi.
3. Post Master General, Agra.

.....Respondents.

O R D E R (Oral)

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri Shailendra Srivastava, on admission.

2. The Applicant's grievance is that he has not been paid certain travelling allowances for official journeys made by him on his own Scooter. The allowances pertain to year 1988-89. The learned counsel for the applicant submits that a Bench of this Tribunal has decided in favour of an applicant who was similarly placed, in the year 1992. He also submits that department itself has given similar benefit in respect of another

person who is also similarly placed.

3. It is very clear that the case is highly time-barred as the claim pertains to the year 1988-89. We, therefore, do not see any reason to interfere at this stage.

4. However, we have noticed that the applicant has made certain representations to the respondents. A copy of the representation dated 26.7.1993 is at Annexure-A-4 and the copy of another representation dated 17.4.1995 is on Annexure-A-5. In case the respondents have given the benefit prayed for to ~~persons~~^b similarly placed, we consider that it would be just and fair on the part of the respondents to consider the representations of this applicant and take appropriate action thereon.

5. With this observation this application is disposed of in limine.


Member-J


Member-A

Pandey/-